

ITEM NO.1719

COURT NO.10

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 56773/2025

LAL JI

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

FOR ADMISSION

IA No. 277066/2025 - CONDONATION OF DELAY IN REILING / CURING THE DEFECTS

IA No. 277070/2025 - EXEMPTION FROM FILING O.T.

IA No. 277074/2025 - EXEMPTION FROM SURRENDERING WITHIN TIME

IA No. 277072/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 06-11-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.V.N. BHATTI
[IN CHAMBER]

For Petitioner(s) :Mr. Ankit Gupta, Adv.
Ms. Km Deepshika, Adv.
Mr. D. Verma, Adv.
Mr. Abhijeet Singh, Adv.
Mr. Shankar Prajapati, Adv.
Mr. Anil Kumar, AOR

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For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. The present application prays for grant of exemption from surrendering pursuant to the judgment impugned.
2. Learned counsel for the petitioner, considering the circumstances, requested the Court to grant four weeks time to surrender.
3. The request, as made, is accepted. Consequently four weeks

time is granted to surrender pursuant to the impugned judgment, subject to place the surrender certificate on record.

4. The matter be listed for further consideration after four weeks.

(LOKESH ARORA)
SENIOR PERSONAL ASSISTANT

(MANOJ KUMAR-II)
COURT MASTER (NSH)